

National Company Law Tribunal

Allahabad Bench

CP NO. 18/ALD/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018

NAME OF THE COMPANY: Teehno Electric Engineering Company Ltd.

SECTION OF THE COMPANIES ACT/ I & B CODE: U/S 230/232 of Companies Act, 2013.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	RAHUL AGARWAL	ADVOCATE	APPLICANT COMPANY	Shubham
2.	SHUBHAM AGARWAL	ADVOCATE	APPLICANT COMPANY	

C.A No.18/ALD/2018

Sri Shubham Agarwal for the petitioner.

The present company application is filed under section 230/232 of the Companies Act, 2013 as a first stage motion petition, whereby the petitioner has proposed for the sanction of the Company Scheme of arrangement between the Transferor and Transferee Company and sought prayer from this court but sought dispensation with the convening and holding meetings of equity shareholders of the applicant no.2 company and also sought dispensation with the convening and holding of meetings of secured creditors and unsecured creditors both and also sought direction for making paper publication of notice by advertisement of the present Company Petition and if necessary, notice for holding and conducting of the meeting if permitted by the court. Arguments are heard and case is reserved.

The matter to be listed on 31st January, 2018.

Date: 25/01/2018

Typed by
Jyoti
(Stenographer)

H.P. Chaturvedi,
Member(Judicial)